

accordingly releases are made. During the terminal year of the Seventh and Eighth Five Year Plan Periods, 105.09 and 136.40 lakh tonnes of sugar were released.

The rates of sugar for PDS as also open market during the terminal years of the Seventh and Eighth Five Year Plan periods are given below:

	(Rs. per Kg.)	
	PDS	Open Market
Terminal year of Seventh Plan period	5.25	8.10 to 9.20
Terminal year of Eighth Plan period	10.50	13.00 to 15.00

[*Translation*]

#### Urban Infrastructure Projects of Bihar

2079. SHRI RAJO SINGH: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Union Government have received a proposal from Bihar seeking World Bank assistance for Urban infrastructure projects;

(b) if so, the details thereof; and

(c) the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No, Sir. On the basis of available information no proposal has been received from Government of Bihar seeking World Bank assistance for urban infrastructure projects.

(b) and (c) Question does not arise.

[*English*]

#### Purchase of Computer

2080. SHRI CHENGARA SURENDRAN: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether Government of Kerala has requested to release the funds for purchase of a computer and its

accessories to be installed at the commissionerate of Civil Supplies under Centrally sponsored scheme; and

(b) if so, the details and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) Yes, Sir.

(b) The State Government of Kerala had sought financial assistance of Rs. 1.50 lakhs under the Central Plan scheme of "Training Research and Monitoring" for purchase of a computer and its accessories for networking of the office of Commissioner of Civil Supplies in Kerala with the National Informatics Centres. The proposal has been approved and sanctions issued recently for release of Rs. 1.35 lakhs as first instalment of the Grant-in-aid.

#### U.G.C.'s Coaching Scheme

2081. SHRI VILAS MUTTEMWAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the main features of the UGC's Coaching Scheme;

(b) whether this scheme applies to backward classes and other weaker sections;

(c) if so, the details thereof; and

(d) the number of students coached during 1997 and 1998 examination-wise and the financial allocation made and the actual expenditure incurred during the said period, University-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) The Scheme (a) of Coaching Classes for competitive examinations for Weaker Sections amongst the educationally backward minorities, and (b) remedial coaching scheme for the benefit of the students belonging to Weaker Section of the Society particularly for those belonging to the SC/ST are being conducted by the University Grants Commission (UGC). The selected

Universities organise coaching classes to prepare persons belonging to minority Communities to enable them to compete in various competitive examination for recruitment to different services and for admission to various courses.

Coaching Scheme for SC/ST provides remedial teaching for improving the academic skills and linguistic proficiency in various subjects and raising their level of comprehension and to reduce their failure and dropout rate.

(d) A *Statement* in respect of the Scheme of Coaching Classes for educationally backward minority communities is annexed.

Guidelines regarding UGC Coaching Scheme for SC/ST provide that minimum 100 students should be covered and as far as possible all subjects should be covered depending upon the assistance available under the Scheme. Assistance of Rs. 78.00 lakhs and Rs. 107.00 lakhs has been provided to Universities/Colleges during the year 1996-97 and 1997-98 respectively.

### **Statement**

#### *Scheme of Coaching Classes for Educationally Backward Minority Communities*

S.No.	Name of the Universities	No. of students Coached during the year		Financial Allocation	Actual expenditure incurred by the Universities	
		1996-97 & 1997-98	1996-97 & 1997-98		1996-97	1997-98
1	2	3	4	5	6	7
1.	Aligarh Muslim University Aligarh - 202 002 (U.P.)	390	—	2.50 lakh per annum	2,00,000	—
2.	Allahabad University Allahabad-211 001 (U.P.)	82	136	-do-	1,71,478	2,00,000
3.	Barkatullah Vishwavidalaya Bhopal (M.P.)	152	—	-do-	2,08,434	—
4.	Devi Ahilya Vishwavidyalaya Indore (MP)	101	43	-do-	2,50,000	2,50,000
5.	Dr. B.R. Ambedkar University Agra (U.P.)	36	29	-do-	2,00,000	2,00,000
6.	Gauhati University, Gauhati (Assam).	03	—	-do-	1,00,000	—
7.	Gorakhpur University Gorakhpur (U.P.)	355	372	-do-	2,50,000	2,50,000

1	2	3	4	5	6	7
8.	Jamia Millia Islamia New Delhi	27	116	-do-	2,43,400	2,50,000
9.	Jammu University Jammu (J&K)	27	—	2.50 lakh per annum	2,28,047	2,36,559
10.	Lucknow University Lucknow (U.P.)	107	86	-do-	2,50,000	2,00,000
11.	South Gujarat University Surat (Gujrat)	94	—	-do-	—	—
12.	Kakatiya University Vidyaranyaपुरी, Warangal (AP)	102	142	-do-	1,50,000	2,50,000
13.	Calicut University Calicut	298	—	-do-	—	—
14.	Nagpur University Nagpur	24	—	-do-	—	—
15.	L.N. Mithila University Kameshwaranagar, Darbhanga	46	45	-do-	—	1,51,954
16.	Kashmir University Srinagar (J&K)	—	15	-do-	—	—

*Illegal Construction*  
2082-82

### Unauthorised Encroachment

2082. SHRI AMAR ROYPRADHAN: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the names of the Government colonies in which unauthorised religious structures have been came up on the Government land; and

(b) the action taken by the Government in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The details are given in the enclosed *Statement*.

(b) Notices under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 have been issued in most of the cases. However, encroachments could not be removed due to non-completion of legal formalities required under the rules, litigations and non-availability of Police Force.